

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. - I

Service Tax Appeal No 798 of 2009

(Arising out of **Order-in-Appeal** No.29/2009 (H-III) ST, dated 24.06.2009 passed by
Commissioner of Customs, Excise & Service Tax (Appeals-III), Hyderabad)

Target Marketing

Sanjay Building, No-5, C-192,
Mittal Industrial Estate,
Andheri Kurla Road, Marol,
Andheri East,
Mumbai - 400 059.

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APPELLANT

VERSUS

**Commissioner of Central Tax
And Central Excise
Secunderabad - GST**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana - 500 004.

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RESPONDENT

Appearance

None for the Appellant.

Shri C. Mallikarjun Reddy, Superintendent for the Respondent.

**Coram: Hon'ble Dr. D.M. MISRA, MEMBER (JUDICIAL)
Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER No. A/30253/2020

Date of Hearing: 24.01.2020

Date of Decision: 24.01.2020

[ORDER PER: Dr. D.M. MISRA]

None present for the appellant. The matter has been listed on several occasions commencing from 30.07.2018, 06.11.2018, 11.02.2019, 20.03.2019, 05.04.2019, 13.05.2019, 25.06.2019, 03.09.2019, 31.10.2019 and today on 24.01.2020. On all these occasions none appeared nor any request for adjournment sought. Learned AR for the Revenue submits that further adjournment shall not yield any result and the amount involved is

around Rs. 10,000/-. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated & pronounced in open court)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)